

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-522(PB)/2017

IN THE MATTER OF:

M/s. Om Sai Ram Electric Company

.... Applicant/petitioner

Vs.

Amrapali Princely Pvt. Ltd.

.... Respondent

Order under Section 9

Order delivered on 13.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioner: Mr. Anurag Sharma & Ms. Gunjan Mittal, Advs.

For the Respondent: Ms. Rati Tandon, Advocate

ORDER

In pursuance of last order affidavit of service has been filed.

Ms. Rita Tandon accepts notice.

A copy of complete set of paper book has been served on the learned counsel for the respondent in the Court today. Reply, be filed within ten days with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within five days thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 10.01.2018.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

13.12.2017
VINEET